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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1165/2021

AKSHITA SHARMA

..... Petitioner

Through Md. Mobin Akhtar, Advocate

versus

STATE OF DELHI

..... Respondent

Through Mr. Avi Singh, APP for the State with
SI Naeem Ali, PS Bhajanpura

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

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02.07.2021

HEARD THROUGH VIDEO CONFERENCING

CM APPL. 9713/2021 (Exemption)

Allowed, subject to all just exceptions.

W.P.(CRL) 1165/2021

1. The instant writ petition under Article 226 of the Constitution of India is for a direction to the respondents No.1 and 2 to provide adequate safety and security to the petitioner from her family members.

2. The petitioner states that she is a major. She states that she was in search of a social organisation which could provide her legal assistance to change her religion to Islam. She found one organisation, namely, Islam Dawah Centre while surfing on internet who asked her to fill an application form. The petitioner states that she filled the application form but could not proceed ahead because the charges were high. She states that suddenly certain media houses started harassing her by airing certain programmes

against her. She also states that her family members are threatening her with dire consequences.

3. Issue notice.

4. Mr. Avi Singh, learned APP accepts notice and states that on advance notice an attempt was made by the Police which went to the given address but found that the petitioner is not residing there.

5. The petitioner has joined the proceedings through video-conferencing. She is directed to approach the SHO Police Station Jamia Nagar by 5:00 p.m. on 03.07.2021 who shall ensure adequate police protection is given to her till the next date of hearing.

6. In the meantime, the State is directed to the Status Report.

7. On filing of the process fee, notice be issued to respondents No.3 through all permissible modes.

8. List on 26.07.2021, before the Roster Bench.

**SUBRAMONIUM PRASAD
(VACATION JUDGE)**

JULY 2, 2021

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